

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6669
ANSWERED ON:07.05.2015
IMPACT OF PROPOSED POWER PLANTS
Patle Smt. Kamla Devi

Will the Minister of POWER be pleased to state:

- (a) the details of the thermal power plants proposed to be set up in Chhattisgarh, location-wise;
- (b) whether the impact of setting up of these plants on human lives and environment has been assessed; and
- (c) if so, the details thereof along with reaction of the Government thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) :After enactment of Electricity Act, 2003 generation of electricity has been de-licensed. As such Techno- Economic Clearance of Central Electricity Authority (CEA) is not required for thermal power projects. However, details of power plants under execution in Chhattisgarh are furnished in Annex.

(b) & (c) : Prior Environmental Clearance (EC) from Ministry of Environment & Forests (MOEF) and from State Level Environment Impact Assessment Authority (SLEIAAs) are mandatory for the Power Plants as listed under the Schedule of Environmental Impact Assessment (EIA) Notification, 2006 and its amendments. ECs are accorded by following the due process laid down in the EIA Notification, 2006 which includes detailed appraisal of the EIA by the Expert Appraisal Committee. The conditions imposed while granting EC are meant to mitigate pollution as per the standards approved. The monitoring mechanism provides for regular reporting and supervision by the Regional Offices of the Ministry and State Pollution Control Boards (SPCBs).